

[Mr. Speaker]

safety and stability of the State and inciting agitations against public servants. Shri Biren Dutta, Member, Lok Sabha, was accordingly taken into custody at 13.10 hours on the 1st September, 1966, and is at present lodged in the Central Jail, Agartala."

Shri Hari Vishnu Kamath (Hoshangabad): He was arrested under the PD Act or under DIR?

Mr. Speaker: D.I.R.

Shri Nambiar (Tiruchirapalli): He is the second Member of Parliament arrested in Tripura

12.54 hrs.

RELEASE ON PAROLE OF A
MEMBER

(Shri Indulal Yajnik)

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 1st September, 1966 from the Home Secretary, Government of Gujarat, Ahmedabad:—

"I have the honour to inform you that Shri Indulal Yajnik, Member, Lok Sabha, detained at Baroda Central Prison under the Preventive Detention Act is being released on parole for six days with effect from the 2nd September, 1966."

Shri Hem Barua (Gauhati): Sir, let him specify the reason. The newspaper reports say that the release is not on account of illness but because he wants to come to Delhi to take his personal effects.

Mr. Speaker: No reason is given, I have read the information that I received.

Shri Daji (Indore): Sir, Yesterday, the Home Minister informed the House, and you will bear me out, that he had advised the Government of Gujarat to release him. Now we are

told that he has been released on parole for six days. Sir, does it sound good; after the Home Minister had advised the Government of Gujarat to release him..... (Interruption).

Mr. Speaker: I have read out the telegram that I received.

12.56 hrs.

RE. DISTURBANCES IN TRIPURA

Mr. Speaker: Questions are to be put on the statement made in the House on 1-9-1966 by the Deputy Minister of Home Affairs regarding disturbances in Tripura. I think we should take it up at 4.45 P.M.

Shri S. M. Banerjee (Kanpur): Why at 4.45?

Mr. Speaker: Because we have already taken up one Calling Attention Notice.

Shri S. M. Banerjee: Sir, yesterday this particular Calling Attention Notice was read and the Minister read out his statement. Therefore, this is not a fresh one. Only questions are to be allowed on this today. Therefore you can allow the questions to be put now, because some of us will be going away and it will suit the convenience of Members if it is allowed now instead of at 4.45.

Mr. Speaker: If it is a question of convenience of Members I will allow it as a special case, but not more than one Calling Attention Notice is to be taken up on any day.

श्री मधु लिमये (मुंबई) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। कल की कार्रवाई की रपट को मैंने देखा है। आपने यह कहा था—

"Shri Madhu Limaye or Shri Pattnayak—or Shri Bagri—may explain how they allege failure on the part of Government."

प्रध्यक्षमहोदय : उसको अब नहीं ले सकता हूँ ।

श्री मधु लिमये : मुझको यह कहा गया था कि आज आप इसको उठाये नहीं । लेकिन बाद में मैं यहाँ पर नहीं था तब आपने पूछा । मुझ एक अर्ज करने दीजिए कि केन्द्रीय सरकार की इसमें क्या असफलता है ।

प्रध्यक्ष महोदय : जिन्होंने नोटिस दिया उन में से एक मੈम्बर भी अगर हाजिर हुआ और अगर मैं ने कह दिया कि मैंने उस को कॅंसेडर कर लिया है तो जो कल फैसला हो चुका है उस पर प्वाइंट ऑफ ऑर्डर रूज करने की आज इजाजत तो नहीं दे सकता हूँ ।

श्री मधु लिमये : छोड़िये इसको ।

Shri Hari Vishnu Kamath (Honshangabad): Sir, I rise on a point of order. If I have heard you aright, you were pleased to say that this will be taken up at 4.45.

Mr. Speaker: I am taking it up just now.

Shri Hari Vishnu Kamath: Then it is all right.

Shri S. M. Banerjee: Sir, after reading the statement of the hon. Deputy Minister—I could not hear him because I was sent out of the House...

Mr. Speaker: Only a question may be put.....

Shri S. M. Banerjee: In the statement he says:

“Fire had also to be opened in another locality to disperse unlawful crowds, resulting in injuries to six persons, one of whom succumbed to his injuries.”

Mr. Speaker: He has given the statement. He knows the contents of it and that might not be read. Only the question might be put. The hon.

Minister is supposed to know all that is in the statement.

Shri S. M. Banerjee: Sir, according to his report, three persons died, there was lathi charge or use of tear gas, and there was arrest of so many people including legislators. It appears that there was a general onslaught, after this incident, on the Communists, both Right and Left groups, and Members belonging to both groups have been arrested. In view of the gravity of the situation, I would like to know whether any judicial inquiry will be set up to investigate into the whole affair? Our information is that it was a calculated effort on the part of the Tripura Administration to suppress a particular political party or parties.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): There has been no attempt to suppress any political party. The situation is being assessed, and if an inquiry is needed it will certainly be held (*Interruptions*).

Shri S. M. Banerjee: Sir, three men have died.....

Mr. Speaker: He says if an inquiry is needed it will be held.

Shri Daji (Indore): Sir, this incident should not be viewed by itself in isolation, but it should be viewed in the background of rise in prices and scarcity of rice which have already made the students also come in. It is very deplorable, Sir, that students should be molested, troubled and shot at by the armed police who are kept there for keeping law and order. In view of the fact that this small incident has been magnified into a big one and three lives have been lost, many I know what further justification they would require before a judicial inquiry is instituted?

Shri Vidya Charan Shukla: The situation is being assessed.

Shri S. M. Banerjee: By whom?

Mr. Speaker: By the Government.

Shri Vidya Charan Shukla: Sir, the hon. Member who just now put the question said that it was because of rise in prices. I made it clear in my statement yesterday that the whole incident arose out of a minor quarrel that took place between a blackmarketeer who was indulging in black-marketing with cinema tickets and a sepoy. That led to a series of troubles and that actually culminated in this. There is no question of any other factor being involved in this particular incident.

श्री बड़े (खारगोन) : कल जो स्टेटमेंट दिया गया है उस से प्रतीत होता है कि विद्यार्थी और सिनेमा के टिकट बेचने वाले के बीच में झगड़ा हुआ। बाद में महंगाई को लेकर और राइनिंग प्राइसिस को लेकर झगड़ा बढ़ गया। पुलिस ने एम० पी० और एम० एल० ए० को गिरफ्तार किया। मैं जानना चाहता हूँ कि क्या उन को आशंका में ही गिरफ्तार किया गया है, ये कम्युनिस्ट हैं इस वास्ते इन को गिरफ्तार कर लिया जाना चाहिए, इस वास्ते गिरफ्तार किया गया है या उन्होंने लोगों को वाकई में उकसाया था ? मैं यह भी जानना चाहता हूँ कि बस्तर या बांदा में जिस तरह की ज्यूडिशल इनक्वायरी आपने आर्डर की है उसी तरह ज्यूडिशल इनक्वायरी क्या आप यहाँ भी आर्डर करने के लिए तैयार हैं ताकि पता चल सके कि जो आप कहते हैं उसे को लेकर झगड़ा शुरू हुआ या इस झगड़े को किसी पोलिटिकल पार्टी ने, कम्युनिस्ट पार्टी ने उकसाया था ?

श्री विद्या चरण शुक्ल : जैसा मैंने कहा है इसके बारे में ध्यान दिया जा रहा है और आवश्यक हुआ तो जरूर इसके बारे में इनक्वायरी की जाएगी।

श्री वजी : और लोग मरेंगे, और ठोली चलेगी, और तूफान उठेगा फिर आप ज्यूडिशल इनक्वायरी आर्डर करेंगे ?

श्री हुकम चंद कछवाय (देवास) : मैं जानना चाहता हूँ कि क्या वह सही नहीं है कि यह सारा जो झगड़ा है यहाँ पहले से ही योजनाबद्ध था और सिनेमा टिकट की बात एक बहाना मात्र थी ? क्या यह सही नहीं है कि महंगाई के कारण लोगों ने प्रदर्शन किया और पुलिस ने लोगों के साथ बहुत ज्यादाती की ताकि झगड़ा और भड़के और इसने इसको भड़काया ? इस में क्या पुलिस का दोष नहीं था, इसकी भी इनक्वायरी की जाएगी और साथ ही साथ इसकी नक्वायरी कराई जाएगी कि महंगाई ले कर लोगों ने क्या प्रदर्शन नहीं किया ?

13.00 hrs.

श्री विद्याचरण शुक्ल : जैसा कि मैंने बताया है, इस झगड़े के सिलसिले में महंगाई को लेकर कोई प्रदर्शन वहाँ पर नहीं हुआ। जो भी झगड़ा हुआ, वह सिनेमा के टिकटों की ब्लैक मार्केटिंग को लेकर शुरू हुआ। इस के बाद गलतफेहमियाँ फैलाई गईं, कुछ अफवाहें फैलाई गईं जिससे लोगों के मन में भ्रम पैदा हुआ और इस तरह झगड़ा फैलता गया।

Shri Swell (Assam Atonomous Districts): What business has this particular member of the Assam Rifles, which is a border security force in that area, got to do with the alleged blackmarketeer of a cinema ticket, in regard to which it is the business of the ordinary police? Now, this incident in Agartala, which is only a stone's throw from an important railway junction in East Pakistan, is one in the series of clashes and skirmishes that have taken place between our border security men and the civilian population in the entire border between Assam and East Pakistan, and the impression among the people there is that the border security men, instead of behaving like the friends and protectors of the people, behaved like mail-fisted robots of a supercilious bureaucracy. Have Government tried to assess the situation? What

are they doing in order to bring about a better relationship between our border security men and the civilian population in that area?

Shri Vidya Charan Shukla: Government have looked into this important matter. I strongly repudiate the charge that there is any such impression among the people about our border security force. There may be stray incidents here and there. The hon. Member also enquired what the Assam Rifles boy had to do with backmarketing of cinema tickets. Presumably, he had gone to the cinema theatre and had some trouble because the tickets were selling at higher rates.

Shri Swell: I must also say that it is not Shri Shukla, who is sitting here, that can say what impression prevails there. It is I, who come from that area, that can tell the House what the feeling there is.

Mr. Speaker: Now repudiation has come from both the sides.

श्री मधु लिमये : अध्यक्ष महोदय, मैं मंत्री महोदय का ध्यान उन के निवेदन के पैराग्राफ 3, 4 और 5 की ओर दिलाना चाहता हूँ। विशेषकर चौथे पैराग्राफ में यह कहा गया है कि एक गैर-कानूनी मजमे को भगाने के लिए गोली चलाई गई। लेकिन इन तीन अनुच्छेदों में कहीं भी हिंसाचार का उल्लेख नहीं है। मैं मंत्री महोदय से यह जानना चाहता हूँ कि उन की दृष्टि से गोली चलाना कब समर्थनीय होता है और क्या इस देश में, जब कि त्रिपुरा का इसका केन्द्रीय सरकार के मातहत आता है, इन्सान की जिन्दगी का कोई मूल्य है या नहीं? इसमें लिखा है कि क्योंकि केवल गैर कानूनी मजमे को भगाने के लिए गोली चलाई गई है।

श्री विद्या चरण शुक्ल : जैसा कि मैं बता चुका हूँ, यह जो मजमा इकट्ठा हुआ था,

इसने बहुत बड़ी हिंसात्मक कार्यवाही की। इन लोगों ने न केवल टैक्टाइल डिपो का सामान बाहर निकाल कर जलाया, बल्कि इन लोगों ने असेम्बली में घुस कर चीफ मिनिस्टर से हाथा-पाई की, उन को घसीट कर बाहर निकाला और उन की जान पर हमला करने का प्रयत्न किया। ये एम० एल० एज० और एम० पीज० उन लोगों में शामिल थे, जिन्होंने चीफ मिनिस्टर साहब पर हमला किया। इस लिए चीफ मिनिस्टर की जान बचाने के लिए पुलिस को गोली चलानी पड़ी।

श्री मधु लिमये : अध्यक्ष महोदय, मैं अब आपका संरक्षण चाहता हूँ। आप कहते हैं कि पढ़ा न जाये, लेकिन आप एक छोटा सा वाक्य देख लीजिए :

"Fire had also to be opened in another locality to disperse unlawful crowds resulting in injuries to six persons, one of whom succumbed to his injuries."

इसमें हिंसाचार का कोई जिक्र नहीं है।

अध्यक्ष महोदय : अगर उस में जिक्र नहीं है, तो इसका मतलब यह नहीं है कि मिनिस्टर साहब इस का जिक्र नहीं कर सकते हैं।

श्री मधु लिमये : मंत्री महोदय यह कैसे कह सकते हैं कि वहाँ पर हिंसाचार किया गया ?

Shri Daji: That is another incident. There were a series of incidents. He is enquiring whether in this particular case firing was necessary.

Shri Vidya Charan Shukla: I have given the details of that incident also. When they tried....

Mr. Speaker: Shri Limaye, after referring to one incident, asks why it was necessary to resort to firing if there was no violence.

Shri Vidya Charan Shukla: This incident took place when they were trying to loot the textile shops and burn things. A series of incidents took place. If the House is interested, I can place on the Table a statement of the chronology of incidents.

श्री मधु लिमये : अग्र्यक्ष महोदय, यह उत्तर ठीक नहीं है ।

अग्र्यक्ष महोदय : मैं उस से ज्यादा की इजाजत नहीं दे सकता हूँ ।

श्री मधु लिमये : इससे हम केन्द्र की अमफलता पर आते हैं ।

Mr. Speaker: Dr. Lohia and Shri Ram Sewak Yadhav are not here. Now Shri Gopalan.

Shri A. K. Gopalan (Kasergod): May I know the specific charges against the two Members of Parliament who have been arrested, one of them earlier and another, Sir, as you have announced today? Because they were here two days before and they reached that place only on that day. Is there any standing order that whenever any disturbance takes place in Tripura, either in a cinema hall or some other place, these two M.Ps. must be arrested? Or else, what was the reason for arresting them? They were here two days before. When they reached there, they were arrested.

Shri Vidya Charan Shukla: I have already given the reasons. These two MPs. entered the Assembly Hall with the mob, manhandled the Chief Minister, dragged him out and tried to harm him physically. That is why one of the Left Communist MPs was arrested on the spot and another Left Communist MP was arrested later.... (Interruptions).

Shri S. M. Banerjee: It is a very serious charge.

Shri A. K. Gopalan: The Minister says that the two MPs who were with the crowd did like that and yet

only one MP was arrested and not the other MP. That itself shows that it is untruth.

Shri Vidya Charan Shukla: They must try to hear my answer fully. One MP escaped apprehension at that moment and, later on, he was arrested.

Shrimati Renu Chakravarty (Barackpore): When there is an Assembly, surely nobody can go inside it as he likes. How could all the crowd and the MPs get inside and then manhandle the Chief Minister inside the Assembly? Do you mean to say that anybody can believe such a thing?

Mr. Speaker: Shri Nambiar:

Shri Nambiar (Tiruchirapalli): Before asking my question, I want to raise a point of order.

Shri H. N. Mukerjee (Calcutta Central): If somebody hits somebody else, he is liable for prosecution under the law. He is not just detained.

Mr. Speaker: How can I argue in this matter.

Shri Nambiar: Before I ask my question, I have a point of order.

Mr. Speaker: What is the point of order?

Shri Nambiar: My point of order is this. A specific allegation has been made by the hon. Minister that two MPs. used force, entered inside the Hall with the crowd, manhandled people, used violence and so on. This is a specific allegation. He did not say that it is reported that they have done this. He has positively stated that they have done this. It is a matter of privilege.

Mr. Speaker: He has given only that information which has been supplied to him by the authorities in Tripura; not that he has got that information himself. He has no other source of information.... (Interruptions.)

Shri G. N. Dixt (Etawah): Sir, on a point of order.

Some hon. Members rose—

Mr. Speaker: Order, order. Every hon. Member will resume his seat. Unless I identify a Member, whatever he says will not be recorded.

(Interruptions). ***

Mr. Speaker: Shri Ranga:

Shri Ranga (Chittoor): I rise to support the point of order raised by Shri Nambiar. I think I have heard the Minister very clearly. He did not say that this information was received from the local Government, whereas yesterday he was reading the statement he gave us the impression definitely that he had received this information from that Government. Today he has not even prefaced it by saying "this is my information from that Government". In the absence of any other source of information to my hon. friend and in the face of his own failure to mention the source of this information, to make that assertion against two Members of this House, according to me, was very irregular and unfair.

Shri Nambiar: He has committed a breach of privilege.

Shri Ranga: It is not proper for him to make such statements.

Mr. Speaker: On what authority does he make these allegations?

Shri Vidya Charan Shukla: I presumed that the hon. Members would understand that all this information has come to us from the Government of Tripura. That is why I did not say that specifically. But, as you have very rightly observed,..... (Interruptions).

Mr. Speaker: Order, order. We cannot carry on this way. (Interruptions).

Shri Vidya Charan Shukla: Sir, I am not yielding. I have not yet finished.

I was only saying that because of that reason I did not specifically say that this information has come to us from the Government of Tripura. If the Members want, I am again saying it here that this information has been received by us this morning from the Government of Tripura and on that basis I am making this statement in this House.

Shri H. N. Mukerjee: I will make a submission. I consider it a very serious thing. You have reported what you have been told by the authorities in Tripura. They have given to you what, according to them, is the reason for the detention of two Members of this House. Against those two Members of this House a certain very definite allegation of manhandling the Chief Minister has been made, for whatever reasons, by my hon. friend over there. He says, the information has come to him this morning, but the authorities concerned have directly told you that those two Members have been detained under the Defence of India Rules. This kind of discrepancy is something which could hardly be suffered. Is it open to Government to make that kind of allegation against two Members of Parliament, who are supposed to have done the kind of thing with which Shri Shukla is so unwarrantedly charging them in this House when they are not here to answer the charges and when in regard to them it is crystal clear that the authorities detained them under the Defence of India Rules? It is very obvious that they cannot prove the charge against them. Let them prove the charge against them.

Shri A. P. Sharma (Buxar): I want to know whether it is obligatory on the part of the Minister to say every time that he is talking on the basis of information received from the State Government or from the various sources while he is making a statement.

***Not recorded.

Mr. Speaker: Shri Mukerjee has raised the point that the information that is being given by the Minister at present and which he received this morning is not corroborated or contained in the telegram that I had received. Shri Mukerjee must realise that the telegram has only to give the information about the arrest of the Member, the sections under which he has been arrested and the place where he is being kept. That is the information that we get. What he did has not to be reproduced in detail there.

Shri H. N. Mukerjee: It is under Defence of India Rules and not under Criminal Procedure Code.

Mr. Speaker: That does not preclude the possibility of having done something.

Shri H. N. Mukerjee: Defence of India Rules can be applied against Shri Shukla.

Mr. Speaker: He did not say that they have done such-and-such a thing. He says that the Tripura Government has supplied him this information. That is all that he says.

Shri H. N. Mukerjee: They say one thing to you and another thing to him . . . (Interruption). I can go and hit him now . . . (Interruption).

Shri Kapur Singh (Ludhiana): The real point that is agitating and bewildering us is as to how does manhandling the Chief Minister attract the provisions of the Defence of India Rules and how does it endanger the safety and security of India. The whole thing is manifestly *mala fide*. How does the Minister expect us to stomach it? (Interruption).

श्री बागड़ी (हिसार): अध्यक्ष महोदय, आप हमारी बात सुनने को भी तैयार नहीं हैं।

.....

अध्यक्ष महोदय: एक सवाल है, उसका जवाब पहले न आये, आपको पहले सुन लिया

जाय। अच्छा बागड़ी साहब पहले बोल लें। बोलिए।

श्री बागड़ी: मैं आपसे निवेदन यह कर रहा था कि मन्त्री महोदय जब किसी सरकार के जरिये से गिरफ्तारी की इत्तिला या कोई इत्तिला सदन को दें तो यह इस तरह से मुस्तकिल बात नहीं कह सकते हैं कि उन्होंने यह किया इसलिए गिरफ्तार किया। वह यह कह सकते हैं कि इनकी गिरफ्तारी सरकार ने या वहां की पुलिस ने इस जुर्म के अन्दर की है। इन हालात के अन्दर यह इल्जाम लगा कर के यह नहीं कह सकते कि यह जुर्म किया है। यह तो किसी अदालत में गवाह या चरमदोद गवाह भी नहीं कह सकता कि इस मुजरिम ने इस जुर्म को किया है। तो यह मंत्री ने जो बात कही है यह माननीय सदस्यों के जो विशेषाधिकार हैं, उनका हरण किया है।

Shri S. M. Banerjee: Sir, I rise on a point of order. I remember, when Shri Nanda made a statement regarding the affairs of Bastar, he shouted at him and said that he was reading the report of the sub-inspector of police or something like that and you, in your wisdom, said that after all he received the report from the administration of Madhya Pradesh or the police. You were satisfied with that. Here a statement has been made by the hon. Deputy Minister . . . (Interruption).

श्री शिवनारायण (बांसी): अध्यक्ष महोदय, वह मध्य प्रदेश को कोट कर रहे हैं, मध्य प्रदेश कैसे बीच में आ गया?

अध्यक्ष महोदय: आप बीच में दखल कैसे दे रहे हैं? . . . (अव्यवधान) तो आप ही बन्द कर लीजिए, मैं चला जाता हूँ। आप खुद कर लीजिए।

श्री स० मो० बनर्जी: नहीं, आप क्यों चले जाते हैं, उनको भेजिए न।

Dr. Ranen Sen (Calcutta East): Sir, for a change some of them should be named and thrown out.

Shri S. M. Banerjee: My point is that the question of Shri Gopalan was very simply as to why they were arrested, what was the reason for their arrest. While replying to that question the hon. Deputy Minister, without quoting the report as given by the Tripura Government or any government, started giving his own observation. What he said was an aspersion on the conduct of an hon. Member of this House, namely, that he manhandled the Chief Minister. When he was asked pointedly by my hon. friend, Shri Homi Daji, whether an inquiry would be conducted, he said, "The situation is being assessed". I feel that he was really committed a breach of privilege and I will request that under rule 227 it should be referred to the Committee.

Mr. Speaker: This is not a point of order that I should decide.

Shri Sham Lal Saraf (Jammu and Kashmir): I had heard the Minister yesterday and today also. He had very categorically said yesterday also that he was prepared to place on the Table of the House the report that he had received so that hon. Members could see what it was. Today also he repeated it. Having received a fresh report he did say that he was prepared to place it on the Table of the House. If he has given that information according to that report, I do not know what wrong he has done.

Shri Vidya Charan Shukla: As I have already said, I presume that Members understood that I was saying this on the basis of information received from the Tripura Government. As far as the arrest under DIR is concerned, that has been intimated to you. The Member of Parliament has been arrested under rule 41(5) of the DI Rules.

1596(Ai) LSD—8.

Shri Daji: Sir, you may ask to reply to Shri Kapur Singh's point.

Mr. Speaker: Shri Nambiar. He should ask a simple straight question so that it could be answered.

Shri Nambiar: I will put a straight question. Apart from the statement that he made yesterday he has made another statement concerning the conduct of two Members of this House. May I know whether the Government would consider the question of instituting a judicial inquiry into the whole affair, not only the controversy that started at the cinema theatre but also the reasons that led to the shooting, introduction of the curfew, the death of three victims and the so-called charge against these two M.Ps. that they used force and led a crowd into the Assembly?

Mr. Speaker: Those questions are being put again and again.

Shri Vidya Charan Shukla: I have already answered those questions.

Shri Nambiar: This question has not come.

Shri Kapur Singh: Sir, would you ask him to reply to the point that I raised?

Mr. Speaker: He has said that if the inquiry is thought necessary, that would certainly be instituted.

Shri Nambiar: By whom?

Mr. Speaker: But at this moment he cannot say.

Shrimati Renu Chakravartty: Why is Shri Nanda not here? He is a deputy minister; he cannot answer everything. Three people have been killed.

Shri Vidya Charan Shukla: Sir, as regards the observation made by the

[Shri Vidya Charan Shukla]

hon. Member, I am answering the questions with as much responsibility as Shri Nanda would do. They should learn elementary parliamentary practice before they make such observations.

Shri Nambiar: We seek your protection, Sir. What are we to do?

Mr. Speaker: The Minister has already said. There is nothing more to be answered.

श्री विद्यनाथ पाण्डेय (सलेमपुर) : माननीय उपमन्त्री जी ने जो वक्तव्य दिया है उससे स्पष्ट हो गया है कि यह भयंकर दुर्घटना वहाँ कैसे विकसित हुई और इसको रोकने के लिये सरकार को पुलिस और फोर्स की मदद लेने की ज़रूरत पड़ी। इस भयंकर दुर्घटना को करने वालों ने वहाँ के टेलीफोन एक्सचेंज, सेन्ट्रल व्यूरो और गवर्नमेन्ट के कांटेज एम्पोरियम को बहुत नुकसान पहुँचाया। मैं जानना चाहता हूँ कि क्या इस भयंकर षडयन्त्र के उपद्रवकारियों के पीछे साम्यवादी दल का विशय हाथ था, कि जिनके कारण यह दुर्घटना हुई है ?

श्री विद्याचरण शुक्ल : इसमें साम्यवादी दल के लेफ्ट-सैक्शन का हाथ था, ऐसी सूचना हमें त्रिपुरा गवर्नमेन्ट के द्वारा मिली है।

श्री किशन पटनायक (सम्बलपुर) : अध्यक्ष महोदय, मैं श्री स्वेल की भावनाओं का समर्थन करता हूँ, जैसा त्रिपुरा में हुआ है, वैसा ही पिछले 10 अगस्त को शिलांग में हुआ था। मैं अभी हाल में शिलांग गया था और वहाँ पर मुझे पता चला कि अफसरों के बिना आदेश के वार्डर सिक्स्योरिटी फोर्स ने लोगों का पीछा करते हुए उनको मारा

अध्यक्ष महोदय: आप सवाल कीजिये।

श्री किशन पटनायक : क्या सरकार इस पर गम्भीरता से सोचेगी कि सीमावर्ती नागरिकों को गोली से मारने के काम में वार्डर सिक्स्योरिटी फोर्स का बिल्कुल इस्तेमाल न करे

और कभी उनके द्वारा ऐसा काण्ड होता है तो नुरन्त सेन्ट्रल गवर्नमेन्ट के द्वारा उसकी जुडीशियल जांच होनी चाहिये ?

श्री विद्याचरण शुक्ल : इस पर विचार करेंगे।

Shri Hari Vishnu Kamath: The statement made yesterday refers chronologically, if I may use that word to events starting from brickbats through a mild lathi-charge, through firing, to the Army being called out in aid of the civil power. The Minister indulged in a clumsy under-statement yesterday when he said that a mild lathi charge resulted in 93 persons being charged. What is this mild lathi-charge? This is an under-statement. Anyway let him have the joy of it; I do not mind. (Interruptions). Wild would have been better. Probably it is a misprint. I shall ask the Secretariat about it.

May I ask whether the Minister is aware of the order, the code of conduct, formulated by the Central Government in consultation with the State Governments, as has been reported recently, laying down certain pre-conditions before the police lathi-charge or open fire on assemblages or processions or meetings and if so, just as it is said, that charity begins at home, will this code of conduct begin at the Home Ministry? When two MPs have been arrested for minor charges, for manhandling—comparatively minor charges—why has not the black-marketeer been arrested under the DIR?

Shri Vidya Charan Shukla: The hon. Member did not hear me carefully. The black-marketeer has been arrested. Actually the entire situation arose when the black-marketeer was taken to the Police Station.

Secondly, about the people injured, majority of the persons injured were Policemen and not members of public. That could be read in my statement.

About the code of conduct, we are strictly following that.

Shri Hari Vishnu Kamath: There should be an enquiry made by the Home Ministry to find out whether those conditions which are laid down in the code of conduct were fulfilled or not.

Shri Vidya Charan Shukla: We shall find that out.

Shri Hari Vishnu Kamath rose—

Mr. Speaker: He says that he would enquire into it.

13.25 hrs.

STATEMENT RE. INFORMATION
GIVEN BY FOOD MINISTER ON
PRESENCE OF FOREIGN MATTER
IN FOODGRAINS FROM U.S.A.
UNDER PL-480 AND MINIS-
TER'S REPLY THERETO

श्री मधु लिमये (मुंबेर) : अध्यक्ष महो-
दय,

अध्यक्ष महोदय : ये दो स्टेटमेंट्स हैं।

श्री मधु लिमये : जी हाँ, एक मेरा अपना
है।

अध्यक्ष महोदय : ये दोनों टेबल पर
रख दिये गये हैं।

श्री मधु लिमये : मैंने इसको बहुत संक्षेप
में कर दिया है, बहुत घटा कर छोटा कर दिया
है।

अध्यक्ष महोदय : यह रिकार्ड में आजाये-
गा, कल पेपर्स में भी सब लोग पढ़ लेंगे,
दोनों के स्टेटमेंट्स आजायेंगे और अगर
कहें तो मैं म्बरों के पास भी सर्कुलेट करा दूंगा।

Statement by Shri Madhu Limaye

Under Speaker's Direction 115, I wish to bring to your notice several misleading remarks and inaccurate statements made by the Minister of Food and Agriculture, Mr. C. Subramaniam, in response to my calling

attention motion on the discovery of iron pieces and stones and other foreign matter in PL 480 imported foodgrains.

1. *Liberty ships:* The Minister said "no" when asked whether at least part of the foodgrains that are being imported into India under PL 480 are coming from the Liberty ships in the United States. These ships are part of the "mothball fleet" and, among other uses, are being used for storing grains and other commodities.

2. *Old Stuff:* The bulk of the foodgrains that are being imported under PL 480 are at least 4 or 5 years old, if not more. The statement of the Food Minister that these foodgrains represent production of last year or year before is wrong.

3. *Gift or Purchase:* Mr. Subramaniam's statement that the flour and maida imported during the last few months came as a gift from various countries and that most of it has already been consumed is not entirely correct. At least two consignments of maida have come under PL-480. It may be that initially they came under PL-480 imports but the United States later decided to treat it as a gift, I do not know. Whether gift or imports under PL 480, the question is why should we try to sell something that is patently unfit for human consumption.

4. *Bakers coerced:* Bakers in Maharashtra and Delhi have been complaining that the Food Ministry is forcing them to buy this rotton weevil-ridden flour and maida. He had no answer to the charge that bakers have rejected it outright. When it was pointed to the Centre by Maharashtra State that this maida was perhaps all right for making spaghetti but that it was unfit for making bread, the Centre suggested that it should be mixed with Indian-made flour and used for making bread.

5. *Fumigation of maida:* When I expressed surprise at the fumigation